



NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT II

Item No. 117

IA 4003/2025, IA 3523/2025, IA 3549/2025, IA 3574/2025 &
IA 3606/2025 in C.P. (IB)/33(MB)2023

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI ASHISH KALIA
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **04.09.2025**

NAME OF THE PARTIES: **Gatik Conglomerate Private Limited**
Vs.
Taurian Engineering Private Limited

Appearance:

For Applicant in

All IAs : Adv. Ayush Rajan a/w Adv. Mitali Bhatt i/b AKR Legal

For Respondent : None

IBC Under Sections 7, 60(5), 60(5), 60(5), 60(5), 60(5)

ORDER

IA 4003/2025

This IA has been filed by the Liquidator to take on record the 1st Quarter for the quarter ended from **04/04/2025 to 30/06/2025**. The said report is taken on record and **IA 4003/2025** is **disposed of**.

IA 3523/2025

The present application is filed for change of the Liquidator in place of Mr. Rakesh Chaturvedi new appointment of Mr. Vikas Kiyani, having IBBI registration No IBBI/IPA-001/IP-P02738/2022-2023/14194 as Liquidator to continue to the Liquidation Process of Corporate Debtor.

The present **IA 3523/2025** is **allowed and disposed of accordingly**.



IA 3549/2025

The present application has been filed by the Applicant, the following reliefs are sought:

1. *Consider the present IA __ of 2025 under provision of Section 60(5) read with Regulation 31A of the IBBI (Liquidation Process) Regulations, 2016;*
2. *Requesting Hon'ble Bench to take on record the report for constitution of Stakeholders' Consultation Committee in compliance Regulation 31 A of The Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations 2016 filed by the Liquidator;*

The report for constitution of the Stakeholders' Consultation Committee is taken on record.

Accordingly, **IA No. 3549/2025** is **allowed and disposed of**.

IA 3574/2025

The present application has been filed by the Applicant, the following reliefs are sought:

1. *Consider the present IA_of 2025 under provision of Section 60(5) read with Regulation 34 of the IBBI (Liquidation Process) Regulations, 2016;*
2. *Requesting Hon'ble Bench to take on record the Asset Memorandum of Taurian Engineering Private Limited as per Regulation 34 of The Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations 2016 filed by the Liquidator;*



The Asset Memorandum of Taurian Engineering Private Limited is taken on record.

Accordingly, IA No. 3574 of 2025 is **allowed and disposed of** accordingly.

IA 3606/2025

The present application has been filed by the Applicant, the following reliefs are sought:

1. Consider the present IA __ of 2025 under provision of Section 60(5) read with Regulation 13 of the IBBI (Liquidation Process) Regulations, 2016;
2. Requesting Hon'ble Bench to take on record the preliminary Report of the Corporate Debtor in compliance Regulation 13 of The Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations 2016 filed by the Liquidator;

The Preliminary Report of the Corporate Debtor is taken on record.

Accordingly, IA No. **IA 3606/2025** of 2025 is **allowed and disposed of accordingly**.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
Shubham

Sd/-
ASHISH KALIA
MEMBER (JUDICIAL)